

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GLANCE INVESTMENTS (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor GLANCE INVESTMENTS (INDIA) PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor 14-02-2002
3.	Authority under which Corporate Debtor is Incorporated / Registered RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor U65993MH2002PTC134916
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor CRESCENT CHAMBER 3RD FLOOR OFFICE NO 2 56 TAMARIND LANE FORT MUMBAI MH 400023 IN
6.	Insolvency Commencement Date in respect of Corporate Debtor 12-07-2022( Copy of Order dated July 8, 2022 received via email from Registrar of NCLT, Mumbai on July 12,2022).
7.	Estimated date of closure of Insolvency Resolution Process 08-01-2023
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional Mr. Manoj Kumar Jain IBBI/IPA-001/IP-P00535/2017-2018/10960
9.	Address and e-mail of the interim resolution professional, as registered with the Board Reg. Address: at 11, Friends Union Premises Co-Operative Society Limited, 2nd Floor, 227, P. D'Mello Road, Fort, Mumbai- 400 001. Email: manoj2102@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Reg. Address: at 11, Friends Union Premises Co-Operative Society Limited, 2nd Floor, 227, P. D'Mello Road, Fort, Mumbai- 400 001. Email: manoj2102@gmail.com
11.	Last date for submission of claims 26-07-2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class) Not applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at: WebLink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Glance Investments (India) Private Limited on 12-07-2022.

The creditors of Glance Investments (India) Private Limited are hereby called upon to submit their claims with proof on or before 26-07-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



*Manoj Kumar Jain*  
Manoj Kumar Jain  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00535/2017-2018/10960

Date: 13-07-2022  
Place : Mumbai